

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Dated: 2 May, 1995

Original Application No: 1433 of 1994

1. Virendra Kumar,  
S/O Shri Shiv Charan Lal  
R/O 15/45/116-A, Chandar Nagar,  
Moradabad.

..... .... Applicant.  
By Advocate Shri K.G.Srivastava

Versus

The Union of India & Ors.

..... .... Respondents.

By Advocate Shri ----

\* \* \* \*

C O R A M

Hon'ble Mr. S.Das Gupta, Member-A  
Hon'ble Mr. T.L.Verma, Member-B

O R D E R

By Hon'ble Mr. S.Das Gupta, Member-A

None for the applicant. There is no request for adjournment. None has appeared for the applicant even after the case was called twice. On the earlier 2 occasions, the case was adjourned on the request of the counsel for the applicant.

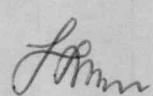
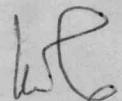
2. On 21.9.94 when the case came up first time for admission, it was noticed that the applicant's locus standi <sup>to the</sup> ~~for challenge~~ was challenged. The panel prepared for the purpose of making promotion to the post of Chief Goods Supervisor is doubtful

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The learned counsel for the applicant mentioned that the applicant is a Head Goods Clerk which is one step below ~~to~~ the post of Goods Supervisor. Since the panel was for Chief Goods Supervisor, *prima facie*, the applicant is not eligible to appear for the post of Chief Goods Supervisor. The learned counsel for the applicant was given opportunity on 21.9.94 to file Misc. Application to bring on record the relevant facts. Thereafter none has been appearing on behalf of the applicant and no Misc. Application has yet been filed.

3. *Prima facie*, the application has no merit on the basis of the averments made in the D.A. More over, since none is appearing on behalf of the applicant and repeated adjournments have been sought, it would appear that the applicant has lost interest in pursuing this matter. The case is therefore, dismissed both on merit and in default.

Member-JMember-A

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